

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 7
Company Appeal No. 5/Chd/Hry/2022
Under Section 252(1), CA 2013**

In the matter of:-

Chatter Singh Tokas & Anr., Director, High Bid Chits Pvt. Ltd. ...Applicant

Versus

ROC, New Delhi & Haryana ...Respondent

Present through Video Conferencing:

Mr. Prince Mohan Sinha, Practicing Company Secretary for the applicant.

The present application has been under Section 252(1) of Companies Act, 2013. Heard. Issue notice of this petition to the concerned Registrar of Companies as well as Income Tax Department through the Nodal Officer-Principal Chief Commissioner of Income Tax, NWR, Aaykar Bhawan, Sector 17-E, Chandigarh for 05.12.2022.

2. The petitioner shall collect the notices from the Registry and send it to the aforesaid authorities with copy of the petition and entire paper book immediately by speed post, e-mail, if available and file affidavit of service alongwith postal receipt, copy of e-mail and tracking report within two weeks.

3. Report be filed by aforesaid authorities at least two weeks before the next date of hearing after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite.

In the meantime, learned counsel for the petitioner is directed to file the correct memo of parties and also details of the bank account and reason for freezing the same for seeking interim relief. Let the matter be listed on 05.12.2022.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

September, 29, 2022
SD